

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3596  
ANSWERED ON:19.08.2003  
RESERVATION OF SCS/STS/OBCS IN A & N ADMINISTRATION  
BISHNU PADA RAY

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether no caste has been specified by public notification, as Scheduled Castes or Other Backward Classes in the Union Territory of Andaman and Nicobar Islands;
- (b) if so, the details thereof;
- (c) whether Hon`ble High Court of Kolkata Passed a judgment that the Candidates belonging to ST, SC & OBC category of other States are not be given appointment against the posts for which the Administrator of A&N Islands is the Appointing Authority;
- (d) whether the Group `A` & `B` posts borne to A&N Administration that are filled up by direct recruitment by competitive examination or by recruitment by selection after interview through UPSC, the reservation policy of the Central Government is followed for appointment against these posts despite the Hon`ble Court`s order; and
- (e) if so, the number of ST, SC & OBC candidates of States given appointment to Group `A` & `B` posts borne by A&N Administration after the Order passed by the Hon`ble Court of Kolkata till 31st March, 2003?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK)

(a): Yes, Sir.

(b): Does not arise.

(c) to (e): No, Sir. The Hon`ble High Court of Calcutta have vide their order dated 13.8.1993 in C.O. No. 39 (W) of 1992 (Local Borer Association Vs Andaman and Nicobar Administration and others) only held that no post under the Andaman & Nicobar Administration shall be reserved for appointment of Scheduled Castes until and unless a proper declaration as required under article 341(1) of the Constitution of India is made and that all the posts in the Andaman and Nicobar Administration shall be filled up by the Island Administration or by the Union of India from amongst the people of Andaman and Nicobar Islands except the posts, which under the law, are to be filled up by the authorities other than the Islands Administration, if there be any. Accordingly, the posts which otherwise would have been reserved for appointment from amongst scheduled castes candidates are not presently being filled up. However, the information in regard to the number of ST and OBC candidates from outside the Islands appointed to various posts under the Andaman & Nicobar Administration is being collected and will be placed on the Table of the House.